

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Corrigendum to the Record of Proceedings dated 27.9.2023 in  
Petition No. 295/TT/2022**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in the Northern Region & approval under Regulation 76 and Regulation 77 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, “Power to Relax” and “Power to Remove Difficulty” for one-time reimbursement of unrecovered depreciation for Series Compensation on Panki-Muradnagar 400 kV S/C line of UPPCL in the Northern Region.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 15 others
- Parties present** : Ms. Swapna Sheshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha, Advocate, PGCIL  
Ms. Supriya Singh, PGCIL  
Shri Bipin Bihari Rath, PGCIL  
Shri Vivek Singh, PGCIL  
Shri Amit Yadav, PGCIL  
Shri Sandeep Kumawat, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL



### **Corrigendum to RoP of hearing dated 27.9.2023**

An inadvertent error in paragraph 3 of the Record of Proceedings (RoP) dated 27.9.2023 in Petition No.295/TT/2022 is being corrected in terms of the Regulation 111 read with Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999. Paragraph 3 of the said RoP dated 27.9.2023 shall be read as follows:

“3. *The representative for the Respondent, CTUIL, submitted the following:*

*a. The Petitioner was directed to conduct a cost-benefit analysis for the transmission asset being relocated, and it was observed that the cost of relocation would be higher compared to the installation of capacities in the meeting held on 3.8.2021 under chairmanship of CEA and 49th NRPC Meeting held on 27.9.2021.*

*b. Further, the Fixed Series Compensation (FSC) line is an old line, and for reallocation of FSC, system parameters i.e., short circuit MUA as well as Line-length does not exactly match with any new line.”*

2. Except for the above, all other terms in the RoP dated 27.9.2023 shall remain the same.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

